
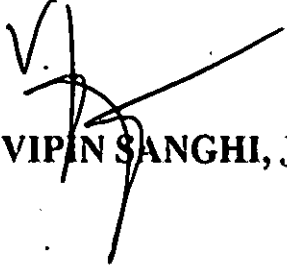




| Sr. No. | Date | Orders |
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| | | <p>* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ ITA 1161/2006</p> <p>COMMISSIONER OF INCOME TAX DEL Appellant Through Mr. R.D. Jolly with</p> <p>versus</p> <p>M/S I.H.H.R. HOSPITALITY P.LTD Respondent Through Mr.Saubhagya Aggarwal</p> <p>CORAM: HON'BLE MR. JUSTICE MADAN B. LOKUR HON'BLE MR. JUSTICE VIPIN SANGHI</p> <p style="text-align: center;"><u>ORDER</u></p> <p>% 18.08.2006</p> <p>The Revenue is aggrieved by an order dated 28th October, 2005 passed by the Income Tax Appellate Tribunal, New Delhi Bench 'B' in ITA 69-70 & 71/Del/2003 relevant for the assessment years 1999-2000, 2000-2001 and 2001-2002.</p> <p>While dismissing the appeal of the Revenue, the Tribunal relied upon an earlier decision rendered by it in the case of M/s. Adidas India</p> |



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| | | <p>Marketing Pvt. Ltd. being ITA No.116-118/Del/2004 decided on 16th September, 2005. Feeling aggrieved by the order passed by the Tribunal in the case of M/s. Adidas, the Revenue had preferred appeals in this Court, which were registered as ITA Nos. 906, 909 and 998/2006. These appeals were dismissed by us by orders dated 10th July, 2006 and 4th August, 2006.</p> <p>Following the orders passed by us in those three appeals, we dismiss this appeal as well for the same reasons.</p> <p style="text-align: right;"> MADAN B. LOKUR, J</p> <p style="text-align: right;"> VIPIN SANGHI, J</p> <p>AUGUST 18, 2006 kapil</p> |